¹[FORM K-2] [See sub-rule (9) of rule 30] Form of Declaration Certificate.

Kind of agricultural produce	Vehicle No.	Weight	Where bought	Name of seller	
1	2	3	4	5	

	Market Committee to which fee paid	Amount of fee paid	Receipt No. and date.	Remarks
6	7	8	9	10

I hereby certify that the above mentioned agricultural produce has been brought from outside the State of Punjab and that the particulars given above are correct.

Signature of the firm _____ (Stamps)

¹Form K-2 added vide Notification No. GSR 52/18 P.A 23/61/S.43/Amd. (38)/94 dated 24-08-1994, published in the Gazette dated 25-08-1994.

	¹ [FORM K-3] [See sub-rule(10) of rule 30] Form of Declaration Certificate									
Sr. No.										
1	$\begin{array}{c ccccccccccccccccccccccccccccccccccc$									

Date of 'M' return submitted	From where and whom purchased	Amount of Market fee leviable	Vehicle No.	Agricultural produce and	documents duly	
7	8	9	10	11	12	13

I, hereby certify that the above mentioned agricultural produce has been exported as mentioned above and that the particulars given above are correct.

Signature of the licensee dealer_ (Stamp).

¹ Form 'K-3' substituted vide Notification No. G.S.R.61/P.A.23/1961/S.43/Amd. (74)/2014 dated 15.10.2013 published in gazzette on November 20,2013

¹[FORM K-4]

[See rule 30(11-A)]

Sr. No.	Name of the firm	Quality and Quantity of paddy/Rice	Value	Date of 'M'return submitted		
1	2	3	4	5		

Market f Develo	unt of ee/Rural pment paid	Receipt No. and Date of payment fee	Date of export of Agricultural produce and name of country	Export documents duly attested by competent authority
6	6	7	8	9

I, hereby certify that the above mentioned agricultural produce has been processed, extracted rice therefrom and has been exported by me. The details given above are correct.

Signature of the firm _____ (Stamp).

 $^{^1}$ Form 'K-4' substituted vide Notification No. G.S.R.6/P.A.23/1961/S.43/Amd. (75)/2014 dated 30.01.2014.

¹[FORM KK] [See rule 29(1)] Form of Declaration and Certificate.

Kind of Agricultural produce	Mode of transport with Number of bags/package	U	Notified market area from where produce was purchased and market fee paid	
1	2	3	4	5

Amount of fee paid with Number and date of receipt	Through whom purchased	Name and Address of the buyer and his agent	Remarks
6	7	8	9

I hereby declare that the particulars given above are correct.

Signature of the Dealer	
License No	
Address	

I hereby declare that the above mentioned agricultural produce has been bought from the notified market area ______and has been brought within the limits of the notified market area ______for the purpose of ______ and that the particulars given above are correct.

> Signature Address of the Dealer claiming Exemption of market fee. Address

License No.

¹ Form KK added vide Notification No. GSR/64/P.A 23/61/S.43/Amd. (49)/98 dated 4-9-1998

FORM L [See rule 30(2)] Register of Processors

Date of purchase	ural produce	market	Weight of the agricultural produce	Date of payment of fee	Name of extracted commodity	the	
1	2	3	4	5	6	7	8

¹["FORM L-1 [See rule 31 (1-A)] Daily Register of cotton ginning & pressing factories

Date	Open Balanc cotto	e of	Purcha cotto	on	Notified market area where purchases	Progres weigh cotto	t of	quantity extracte produce	ed	Lot/ number of	progressive total		dispatch		balance			Remarks		
	unginned	ginned	unginned	ginned	were made.	unginned (2+4)		cotton (ginned)			cotton (ginned)			cotton seed	unginned cotton		Seed	loose ginned cotton		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21"

 $^{^1}$ Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020

FORM M ¹[See rule 29 (3) and 31(1)] Return of daily purchase and sales

Market Committee _____

Counterfoil

Date _____

Name of the Dealer _____ Licence No. _____

Last date when market fee paid with receipt no.

PURCHASED

Date of transaction	Name of commodity		Weight	Rate	Value		Amount of fee leviable *[(a) from buyer (b)from producer (c) Total]
1	2	3	4	5	6.	7.	8.

SOLD

Name of buyer to whom sold	Weight	Rate				Remarks
9.	10.	11.	12.	13.	14.	15.

Total _____

Total _____

Signature of the Dealer

(Note:-In case of dealers dealing exclusively in vegetable or fruit, it shall not be necessary column-7 relating to "Name of buyer to whom sold").

¹ Substituted vide Notification No. GSR 25/P.A.23/61/S-43/Amd. (26)/89 dated 15-02-89.

^{*} Inserted vide Notification No. GSR 154/P.A. 23/61/S.43/Amd. (22)/82 dated 29-11-82.

¹["FORM MM

[see rule 16-F (2) (x) and 29 (ii)]

Monthly Return of arrival, price, sale and purchase of agriculture produce in private yards

Name of market yard

Name of licencee

.....

Period of transaction Licence number

.....

Date of trasaction	Name of seller	Name of commodi ty(with crop code)	Lot No.(unique code)	Name of commission agent	Name of buyer	Weight (quintal)	rate per quintal	Value	Rate of user charges	amount of user charges	any other charges collected	Total
1	2	3	4	5	6	7	8	9	10	11	12	13"

 $^{^1}$ Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020

FORM N [See rule 31(2)]

Market Committee	Year	_ Month
------------------	------	---------

1		2		3 Name with		4	5	6
Dat	te	produce sold				agricultural	Rate	Value of agricultural produce
		as Seller	as Buyer					
Mont Tota								

7	8	9	10	11	12
Wheather fee is leviable if not why?	Fee chargeable	Fee recovered	No. and date of the receipt issued	Balance of fee to be recovered	Date of recovery of balance
Monthly Total					

FORM O [See rule 31(4)] Assesment Notice

То

M/s_____ Whereas

- (a) You, a dealer license No._____and licensed under section 10 of the Punjab Agricultural Produce Markets Act, 1961, of the _____notified market area, have not furnished return/correct return in Form M for the period from _____to ____.
 - (b) You, a dealer license No. ______ and licensed under section 10 of the Punjab Agricultural Produce Markets Act, 1961, of the ______ notified market area, have habitually made default in the submission of return for the period from ______ to _____ and it appears to the committee that you wilfully failed to furnish such returns in respect of the above mentioned period.

And it appears to be necessary to make assessment under rule 31 of the Punjab Agricultural Produce Markets (General) Rules, 1962, in respect of the above mentioned period.

You are hereby directed to attend in person or by an authorised agent at (place) ______on (date) ______at time _____and produce, or cause to be produced at the said time and place the accounts and documents specified below for the purpose of such assessment, together with the objections which you may wish to prefer and any evidence you may wish to adduce in support thereof and to show cause why in addition to the market fee levied on the basis of assessment a penalty prescribed under rule 31(9) of the said rules should not be imposed upon you.

In the event of your failure to comply with this notice, the committee shall proceed to assess under rule 31 (7) of the said rules to the best of its judgement.

¹[Assessing Authority] Market Committee,

Dated _____

¹ Substituted vide Notification No. G.S.R. 19/P.A. 23/61/S.43/Amd. (51)/99 dated 15-3-1999.

	[See rul Deman	RM P le 31(11)] l d Notice	
	Market Committee		
No		Dated	
M/s			
	are hereby informed that your		
	has been assessed	I for levy of market fee	and penalty, etc., as
under :-			
(a) Assesse	ed value of business		
(b) Market f	ee chargeable		
(c) Deduct I	Market fee already paid, if any		
(d) Net paya	able (b-c)		
(e) Penalty			
(f) Total (d+	-e) .		
You	are hereby directed to pay the	sum of Rs	to the Market

Committee ______ at its office at (place) ______ on or before (date) ______ failing which the said sum will be recoverable from you as an

arrear of land revenue.

¹[Assessing Authority] Market Committee,

¹ Substituted vide Notification No. G.S.R. 19/P.A. 23/61/S.43/Amd. (51)/99, dated 15-3-1999.

	¹ [FORM Q] [See rule 30 - A] e consignor alongwith Licence Number
1. No. and description of vehicle	
2. Date and time of departure	
3. Name of agricultural produce	
4. Quantity	
 Name of Market committee, where fee is paid ²[as applicable]_ 	
6. Name and address of consignee)

Signature of Consigner with stamp

 ¹ Form 'Q' inserted vide Notification No. 11/9/2000-M-3/1663 dated 20.3.2002.
 ² Substituted vide Notification No. G.S.R.35/P.A-23/1961/S.43/Amd.(67) 2011 dated 30.5.2011 published in the Gazette dt. 2.6.2011.

¹[FORM R] [See rule 24(1)]

Name of Licensee_____

Licence No.

Sr. No.	transaction	Address of the producer		weigh of produce	the produce	Mode of transporta- tion with type of vehicle and number	weight	of the producer seller/ seller	
1	2	3	4	5	6	7	8	9	10

¹ Added vide Notification No. GSR 30/P.A. 23/61/S.43/Amd. (52)/99 dated 30.3.1999, published in the Gazette dated 1.4.1999.

¹[FORM R-1] [See rule 24(1)]

Licence No. _____ Name of Licensee_____

Sr. No.	the	Name of the agricultural produce	Actual weight	Rate	Amount of market fee payable	Remarks
1	2	3	4	5	6	7

I hereby certify that the above mentioned information and particulars given above are true and correct.

> (Signature of Licensee) Name of the Firm

¹ Added vide Notification No. GSR 30/P.A. 23/61/S.43Amd. (52)/99 dated 30.1.999, published in the Gazette dated 1.4.1999.

¹[Form 'S'] (See Rule 24(11)bb)

Option of the producer seller for direct payment from buyer

Certified that I ______ S/O _____ resident of _____

herby opt to receive the payment directly from the buyer through the account payee cheque/ electronic clearance.

Signature of producer seller with complete address

Name of the bank

A/c no.

IFSC code_____

¹ Inserted vide Notification No. G.S.R. 44/P.A.23/1961/S.43/Amd.(71)/2013 dated 17-07-2013, published in the gazatte dated 26.07.2013

¹["FORM T [See rule 32-A (1)] Press mark ("P- mark") for cotton bales

Name of Firm with address	
License No.	
Notified Area of factory	
Variety	
No. of bales in lot	
Press Serial Number	
Date of Pressing	
Lot Number	
Press Mark	
Net Total Weight	 ,

 $^{^1}$ Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020

¹["FORM U [See rule 17-C (1)] Register of cash Security or Bank Guarantee

Sr. No.	Name of	License or	Purpose for	Mode of	reference	receipt	detail of	Signature	remarks	
	The Firm	Permission No. & Validity	which security deposited	Security (Cash/ Bank Guarantee etc)	no. of security deposited and date	no. /date	refund of security			
1	2	3	4	5	6	7	8	9	10".	

 $^{^1\,}$ Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020 $\,$

PUNJAB MARKET COMMITTEES BYE-LAWS,1963

PUNJAB MARKET COMMITTEES BYE-LAWS

Punjab State Agricultural Marketing Board , PUNJAB, Chandigarh, Notification

The 9th August, 1963

No. SAMB/I-In exercise of the powers conferred by Section 44 of the Punjab Agricultural Produce Markets Act, 1961 (XXIII of 1961) and all other powers enabling him in this behalf, the Chairman, State Agricultural Marketing Board, Punjab, Patiala, confirms and notifies the following Bye-Laws for the Market Committee functioning in the State.

1. Short title

The Bye-laws may be called Punjab Market Committees Bye-Laws.

2. Commencement

These shall come into force at once.

3. Definitions

In these Bye-laws, unless there is anything repugnant in the subject or context

(1) "Act" means the Punjab Agricultural Produce Markets Act, 1961.

(2) "Rules" means the Punjab Agricultural Produce Markets (General) Rules, 1962.

(3) **"Committee"** means the Market Committee established and constituted under section 11 and 12 of the Act.

(4) "Chairman" means the Chairman of the Market Committee.

(5) **"Weighing"** shall mean and include putting the filled bag or container on the scale, adjustment of weight and putting it down from the scale.

(6) **"Unit"** means the Standard filling in a bag or a container as fixed by the Board for various items of agricultural produce under rule 25 (1).

(7) The words and expressions defined in the Act and Rules shall have the same meaning in these Bye-laws as have been assigned to these in the Act and Rules.

4. Time and Place of meeting

(1) A meeting of the Committee shall ordinarily be held in the office of the Committee at least once in three months at a time and date and place fixed by the Chairman. The Chairman may on his own discretion and shall on requisition in writing of not less than half the existing strength of the Committee, call an emergent meeting.

¹[(2) If the Chairman or Vice-Chairman acting as Chairman is not available for reasons of long absence or if the requisition of members has been received for calling meeting for no confidence against the Chairman or Vice-Chairman, the meeting may be convened with the approval of District Mandi Officer by the Secretary, Market committee, giving at least seven days notice.

Explanation-

The following shall be instances of long absence :-

(a) absence from the country for a period of one month or above; or

(b) absence from the state for a period of one month or above; or

(c) failure to attend office of Market committee for a period of 15 days continuously.

(3) If the meeting is called by the Secretary under sub-clause (2) for reason of long absence of Chairman or Vice-Chairman, he will certify that the Chairman or Vice-Chairman or both are not available for reasons of long absence due to any of the reasons indicated in the explanation to sub-clause (2) and this certificate shall be duly countersigned by District Mandi Officer before the meeting is convened by the Secretary. A copy of the notice of meeting so convened shall be sent to the Secretary Board also].

5. Manner of convening a meeting and of giving notice thereof

(1) Notice of every meeting with agenda shall be issued by the Chairman or under instruction of the Chairman, by Secretary of the committee, at least seven days before the date of meeting. Every such notice shall state the place, the date and the hour of such meeting.

Every item on agenda shall be in form of a regular proposal complete in itself. Papers relating to any subject included in the agenda of any meeting shall be open for inspection to every member at the office of the committee to be continuous during the usual office hours. Emergent meeting under bye-law 4 may be convened at a shorter notice, not less than 24 hours.

¹ Inserted vide Notification No. 3066 dated 28-01-88, published in the Gazette dated 19-02-1988

¹[(2) If the Chairman or the Vice-Chairman fails to convene a meeting requisitioned by the members of the Market committee within two days of the receipt of the requisition, the Secretary shall call an emergent meeting under intimation to District Mandi Officer and Secretary Board].

(3) Requisition of members under bye-law 4 shall be received in the office of the committee in the same way as other papers or letters are received on behalf of the committee and shall be duly entered into the register of 'letters received' maintained by the committee.

6. Conduct of proceedings and presidency of a meeting

(1) Any member wishing to bring any proposition before the committee shall give a written intimation to the Chairman of his intention of doing so, with a draft of the proposition so as to reach the Chairman' at least ten days before the date of meeting and every such proposition shall be included in the agenda of the meeting.

(2) Any matter which is not included in the agenda shall not be brought forward for discussion at any meeting except with the permission of the Chairman of the meeting or by the vote of the majority of the members present.

(3) Every proposition, other than the one brought officially by the Chairman, and every amendment shall be proposed by one member and seconded by another, and until so proposed and seconded and reduced to writing under the direction of the Chairman of the meeting, no proposition or amendment shall be discussed.

(4) Amendments to any proposition before the committee be moved after the original proposition has been duly moved, seconded and recorded.

(5) Every proposition and amendment so moved shall be recorded in the minutes with the names of the proposers and seconders.

(6) When a proposition or an amendment has been proposed, seconded and recorded, the members present shall be entitled to discuss the same.

(7) The Chairman of the meeting may allot time to different members desirous of speaking on any proposition or any amendment.

(8) When an amendment has been brought to any proposition, the amendment be put to vote first and if it is carried, it shall become a substantive proposition and shall be put to vote as such. If it is not carried, the original proposition shall be put to vote. When there are more amendments than one, they shall be put to vote in the order reverse to that in which they were proposed.

¹Inserted vide Notification No. 3066 dated 28-01-88, published in the Gazette dated 19-02-1988.

(9) Every meeting of the committee shall be presided over by its Chairman or in his absence by its Vice-Chairman, but if both are absent the members present shall elect one of the members present to act as Chairman for the occasion and such Chairman shall have, for that meeting, all the powers of the Chairman and be designated as such :

Provided that if the Chairman or the Vice-Chairman returns during the meeting, he shall resume his powers as Chairman from the temporary Chairman:

¹[Provided further that if the meeting is convened by the Secretary, Market Committee under sub clause (2) of bye-law 4 the meeting of the Market Committee shall be presided over by any of the members elected as Chairman for the occasion by the members present in the meeting].

(10) The Chairman shall be responsible for preserving order in the meeting and shall decide all points of order that may be raised therein. There shall be no discussion at the points of order unless the Chairman considers it necessary to seek the opinion or advice of any member present and the Chairman's decision shall be final.

(11) Any member may call attention of the Chairman to a point of order even when a member is speaking. On a point of order being raised, the member addressing the meeting shall resume his seat until the question has been decided by the Chairman.

(12) If anyone or more members present at a meeting refuse to obey the ruling of the Chairman of the meeting on any matter, he may adjourn the meeting at once and when he has declared the meeting adjourned, the subsequent proceeding of the meeting, if any, shall be void and shall not appear in the minutes. In all such cases the Chairman shall record in his own handwriting in the Minute Book the reasons for such adjournment unless he is prevented by sufficient cause from doing so.

(13) After calling the attention of the meeting to the conduct of a member who persists in speaking or in arguing upon a matter, which in the opinion of the Chairman is irrelevant, or is repeating his own arguments or the arguments used by the other members or is exceeding the time allotted to him, the Chairman may direct the member concerned to discontinue his speech.

(14) The Chairman of the meeting may direct any member, whose conduct, in his opinion, is disorderly, to withdraw immediately from the meeting and any member so ordered to withdraw shall do so forthwith and shall, unless recalled by the Chairman, absent himself during that meeting. The Chairman may cause to be summarily removed from the meeting any member who disobeys any order made under this bye-law.

(15) When a proposition or an amendment has been declared by the Chairman as duly carried, no further proposal for amending it shall entertained at that meeting.

¹ Inserted vide Notification No. 3066 dated 28-01-1988, published in the Gazette dated 19-02-1988.

(16) The Chairman may, for sufficient reason, adjourn any meeting from time to time but no business other than that left over from the previous meeting shall be transacted at the adjourned meeting unless a separate notice and a separate agenda has been issued in accordance with bye-law 5.

(17) The Chairman may for reasons to be recorded in the Minute Book postpone or cancel any meeting called under these bye-laws.

7. Quorum at meeting

(1) Quorum for a meeting, not otherwise provided, shall be 2/5th of the existing strength of the committee.

(2) Quorum of a meeting at which the annual budget of the committee is to be concerned shall not be less than 2/3rd of the existing strength of the committee.

(3) If Quorum at a meeting of the committee is not complete within half-an-hour of the scheduled time of the meeting, or if it falls short while the meeting is continuing it shall deem to have been adjourned.

(4) If a meeting called in accordance with these bye-laws cannot be held for want of quorum, no quorum shall be necessary in the next meeting called for transacting the same business.

(5) If any member fails to attend three consecutive meetings without reasons that are beyond his control, the Chairman shall forthwith report the matter to the Board.

8. Manner of voting

(1) Except otherwise provided in the Act, the Rules or these Bye-Laws, all questions that may come before a meeting of the committee shall be decided by majority of votes of the members present and voting and in case of equality of votes, the Chairman of the meeting shall have and may exercise a second or casting vote.

(2) Voting shall be done by show of hands. Voting by proxy shall not be permissible and any member may decline to vote on any subject without assigning any reasons therefore :

Provided that if any three members request in writing, the votes may be secured by ballot in cases of appointment of sub-committee, joint committee, ad-hoc committee or delegation or withdrawal of powers under section 19.

9. Minutes of meeting

(1) Proceedings of the meeting of the committee shall be recorded in ¹[Punjabi (Gurmukhi Script)] by the Secretary of the committee under the instructions and the supervision of the Chairman of the meeting and shall be signed by the Chairman.

(2) Recorded proceedings of the meeting shall be read out in the next meeting of the committee as the first time on the agenda and the members who were present in the former meeting shall have the right to questioning the correctness of the recorded minutes, which shall be corrected with such modifications as may be decided upon to bring those in conformity with the facts. In case of any dispute about the correctness of the minutes, the opinion of the Chairman under whose signatures the record was made, if he be present, shall be final. If, however, the said Chairman be not present, when the dispute arises, the matter shall be decided in accordance with the majority of votes of the members who had attended the former meeting and are present.

(3) Proceedings of each meeting shall be recorded in Minute Book kept by the committee for the purpose in Form 'A' annexed to these bye-laws and shall be placed on the table of the committee for reference by the members thereof and shall at all reasonable times and without any charge be open to their inspection. The Secretary of the committee shall keep the Minute Book in his custody.

(4) A resume of every discussion with the number of votes for and against each motion and amendment shall be recorded by the Secretary under the instructions of the Chairman of the meeting. A complete and accurate record shall be kept in the Minute Book to indicate whether a member did not cast vote or voted for or against a proposition or an amendment. ²[If any member records his dissent from the decision taken by the committee, the dissenting note of such member shall be recorded by the Secretary, in the Minute Book and signature of the member concerned shall also be obtained].

If a resolution• is based on a certain report, letter or document, substance of such report, letter or documents shall be incorporated in the Minute Book.

10. General

(1) Any member of the committee may ask for any information regarding anything done or purporting to be done by the committee or regarding the affairs of the committee by written notice and shall be supplied with such information by the Chairman of the meeting. The requisition for such information shall reach at least 4 days before the meeting in the office of the committee:

¹ Substituted vide Notification No. 7290 dated 30-3-87 published in the Gazette dated 24-4-87.

² Inserted vide Notification No. 3066 dated 28-01-88, published in the Gazette dated 19-02-1988.

Provided that the Chairman may refuse to supply any information divulgence of which, in the opinion of the Chairman, be against the interest of the committee.

(2) Except with the recorded consent of not less than half of the total members of the committee no subject once finally disposed of shall be reconsidered within three months.

(3)A copy of resolution of no confidence passed by the committee under section 16(2) shall be sent to the Chairman of the Board per Registered Acknowledgement Due post on the date of the resolution or the following day by the Secretary of the committee for confirmation.

(4) Every member, before entering the place where a meeting of the committee is to take place or is being held, shall mark his presence in the register kept by the committee for this purpose.

(5) Immediately after the confirmation of the recorded minutes of the last meeting, the Chairman shall present note regarding the action taken on the decision taken in the last meeting and reasons for not taking action on any previous decision of the committee.

6) Immediately after presentation of the note under clause (5) the Chairman shall give information requisitioned under clause (1) above.

11. Conditions for the use of market

(1) Where Kacha Arhtiya is authorised to conduct auction himself, he shall be responsible to keep and maintain register in the same manner as are to be kept by the auctioner.

¹[(1-A) Arrival/Heep Register

The licensee shall maintain a register as prescribed in Form 'F' annexed to these Bye-Laws for agricultural produce coming to him or brought by him for sale. He shall enter the agricultural produce in the register immediately on its arrival at his shop or platform for sale through him. The register shall be written in Punjabi or Hindi and approximate weight shall be recorded in words and figures. The licensee shall also record in the register the Market and incidental charges received and paid to the labour engaged for the purpose. Any cutting or overwriting in the register shall be authenticated by the Secretary, Market committee or Mandi Supervisor-cum-fee-collector authorised by him:

¹Substituted vide Notification No. 34867 dated 22.12.1989 published in the Gazette dated 01.12.1990.

Provided that if any agricultural produce is recorded as unsold or having been taken back by the seller, a written intimation shall be sent to the Secretary, Market committee to this effect immediately by the licensee.

Provided further that Secretary of the Board may permit, "Boli Bahi" or any other book with such columns as he may consider necessary in place of register in Form 'F' in fruit and vegetable trade or retail trade or in any other trade]. ¹[Arhtia will submit a copy of transactions made by him to Market Committee daily].

²[(1-B)

The open auction for sale of agricultural produce in a market yard may be conducted electronically. The electronic machine used to conduct the auction can be internet based. The buyer's will quote their rate from the walkie-talkie or any other similar device and every buyer shall be alloted a particular identification mark with which he will participate in the auction.

(2) The least difference between two bids offered for a lot of agricultural produce, in case of cotton, chillies, oil seeds and wool shall not be less than ³ [rupee ten] while in other cases not less than ⁴[rupee five]

(3) Rates offered in auction shall be on basis of one quintal and at decimal coinage.

(4) When once the price of a lot of the agricultural produce has been settled by open auction, in favour of a person, the lot shall be delivered to such person and papers executed in its favour. No buyer shall be allowed to associate, any other person in such a transaction before he has taken delivery and has made the payment in respect of such a transaction.

(5) The buyer shall take delivery of entire lot of an agricultural produce auctioned to him including the portion of agricultural produce left over after the weighment of the lot into standard unit of filling.

(6) If any agricultural produce is being traded without a licence in a notified market area, Secretary of the Committee may seize such produce for the purposes of confiscation by the Market Committee. Decision regarding confiscation in such matters shall be promptly made by the Market Committee.

¹ Added vide Notification No. 4226 dated 31.3.2004 published in the Gazette dated 14.5.2004.

 $^{^{\}rm 2}$ Inserted vide notification no.13234 dated 23.10.2012 published in the Gazette dated 02.11.2012.

³ Substituted vide Notification No. Enf.1/351 dated 29.06.2007 published in the Gazette dated 9.10.2007. ⁴Inserted vide ibid.

¹[(7) The buyer shall lift the agricultural produce brought by him within ²[72] hours of auction or purchase. In case of failure to so lift the produce, the buyer shall be liable to pay 25 paise per unit per day as demurrage to the Market Committee. If produce is not lifted within seven days, it may be lifted or removed from the Principal Market Yard or Sub-Market Yard or Purchase Center by the Secretary Market Committee at the cost of the buyer. The buyer shall also be liable to pay all costs incurred by the Secretary, Market Committee in keeping the produce till it is lifted by the purchaser:

Provided that Market Committee may exempt buyer on request in writing from the operation of this bye-law partially or fully.

(8) If any person encroaches upon the auction platform or roads in the market, or otherwise misuses such premises or other property in the market, it shall be lawful for the Secretary, Market Committee to remove such encroachments after serving notices to the concerned persons, agency or licensee as the case may be, at his cost.]

³[(9) In a fruit and vegetable market yard, the main platform shall be used for conducting the wholesale activities only. The minimum quantity and value for a transaction along with other condition of sale shall be as specified by Secretary of the Board from time to time.

(10) In a fruit and vegetable market yard, the retail sale to the buyer or consumers which is not covered under clause (9) of this bye law, shall be conducted at a separate place especially planned and developed for this purpose. The space shall be allocated to the retailers on daily rent and first cum first serve basis on the terms and conditions as proposed by the concerned committee and approved by the Secretary of the Board from time to time.]

⁴[11-A. Setting up of check post or barrier

The Market Committee or its Secretary or any its officers authorised by it in this behalf may require a vehicle or other conveyance or a common carrier loaded with agricultural produce which is on its way to market, to stop and give particulars of the agricultural produce, its owner, buyer, seller, commission agent or arhiya or licensee, quantity and the value of the produce. The driver or any other person in charge of such vehicle or conveyance or common carrier shall stop the vehicle, other conveyance or common carrier, keep it stationary as long as may reasonably be necessary and allow the Market Committee or its Secretary or such officer authorised by it to examine the produce and other records, bills or bilties. The Committee

¹ Inserted vide Notification No. 7290 dated 30-3-87 published in the Gazette dated 24-4-87.

² Substituted vide Notification No. 10857 dated 17-6-1994.

³ Inserted vide Notification No. 13628 dated 26.10.2012. Published in the Gazette dated 26.09.2012.

⁴ Inserted vide Notification No. 7290 dated 30-3-87 published in the Gazette dated 24-4-87.